

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

ORIGINAL APPLICATION NO.: 1344 OF 1995.

Usman A. Fadra Applicant

Versus

Union Of India & Others Respondents.

CORAM :

Hon'ble Shri B. S. Hegde, Member (J).

Hon'ble Shri N. K. Verma, Member (A).

APPEARANCE :

1. Shri I. J. Naik,
Counsel for the applicant.

ORAL JUDGEMENT

DATED : NOVEMBER 17, 1995.

¶ PER.: SHRI B. S. HEGDE, MEMBER (J) ¶

1. Heard Shri Naik, Counsel for the applicant. He has challenged the Suspension Order passed by the respondents vide dated 28.04.1995 against which he preferred an appeal under Rule 23 of the Central Civil Services Rules (CCA) Rules.

The applicant was given opportunity of personal hearings.

During the course of hearing on 13.10.1995 he presented a written representation stating that he was suspended because of some inquiry being conducted by the C.B.I. The charge levelled against him are punishable under Section 120-B/420, 467, 468, 471, etc. of the Indian Penal Code and also under Section 13/2 read with Section 13(1)(d) of the Prevention



The prayer made by the applicant for revocation of Suspension Order cannot be acceded to pending enquiry of Criminal case against him. Failure on the part of the Government to review the order of suspension within the specified time, as required under administrative instructions would not render the order non-est. Accordingly, we see no merit in the O.A. and the same is dismissed. No order as to costs.

sd/-
(N. K. VERMA)
MEMBER (A).

B. Hegde
(B. S. HEGDE)
MEMBER (J).

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